

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 271/2019

CBI Vs Sanjiv Kumar & Ors.

19.09.2020

Present:- Sh. Vivek Shrivastava, Ld. PP for CBI along with
HIO Insp. Sunil Kesla.
Sh. Kaushik Dey, Ld. Counsel for A- Abha Kumar & A- Smt.
Kanaklata.
A1 Sanjiv Kumar is present on bail.
A2 Abha Kumar is absent.
A-4 Smt. Kanaklata is permanently exempted through counsel.
Proceedings against accused Dr. Maheshwar Kumar already
stand abated.

Matter has been listed today for hearing further final arguments
on behalf of accused persons.

An application seeking exemption from personal has been
moved on behalf of A2 Abha Kumar.

Considering the submissions as made in the application, A2
Abha Kumar is exempted from personal appearance for today only.

Part arguments has been addressed by A1 Sanjiv Kumar who is
conducted the case of his own, till 12.30 PM. Put up for further arguments in
the second session at 2.00 PM.

**AJAY
GULATI** Digitally signed
by AJAY GULATI
Date: 2020.09.19
16:35:48 +05'30'

**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/19.09.2020**

19.9.2020.

2.05 PM

Present: As before.

Further final arguments has been addressed in part by A1
Sanjiv Kumar till 4.00 PM.

Put up for further final arguments on 21.9.2020, the date
already fixed at 12.30 PM.

**AJAY
GULATI** Digitally signed by
AJAY GULATI
Date: 2020.09.19
16:36:26 +05'30'

**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/19.09.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 351/2019

CBI Vs. Anant Gaonkar & Ors

19.09.2020

Present:- Sh. A. K. Shrivastava, Ld. proxy PP for Dr. Jyotsna Sharma Pandey, ld regular PP for CBI.
Sh. D. P. Shukla, Ld. Counsel for A1 Anant Goankar.
Sh. Rajesh Kumar Sharma, ld. Counsel for A2 Gagandeep.
Dr. Ajay Kumar, Ld. Counsel for A3 Arun Kumar Jain.
A1 is absent.
A2 Gagandeep & A3 Arun Kumar Jain are present in person.

Matter has been listed today for appearance of accused persons.

It has been submitted by Sh. D. P. Shukla, ld. Counsel for A1 that despite intimation sent by him, A1 has not contacted him. However, he stated that A1 is in his native village in Maharashtra. Ld. Counsel assured that A1 will be present before the court on the next physical hearing.

Applications U/s 439 Cr. P. C for grant of bail have been moved on behalf of A2 Gagandeep and A3 Arun Kumar Jain.

It has been submitted in the applications that the present case is regarding embezzlement/ mis-appropriation of the funds in Textiles Committee, Ministry of Textile, Government of India. It has been further submitted in the applications that the investigation has already been completed and charge sheet has been filed. The applicants were never arrested during the course of investigation and they have fully cooperated with the investigating agency during the course of investigation. Both the applicants have thus, prayed for grant of regular bail.

I have gone through the record. In view of the fact that the

applicants have not been arrested during the course of investigation and charge sheet has already been filed and the fact that no useful purpose would be served by sending the applicants into custody at this stage, applications are allowed. A2 Gagandeep and A3 Arun Kumar Jain are admitted to bail on their furnishing bail bonds in the sum of Rs. 25000/- each with one surety each of like amount.

Bail bonds have been furnished on behalf of A2 Gagandeep and A3 Arun Kumar Jain. The same are accepted till 7.10.2020. The FDR's furnished along with the bail bonds be got verified through IO for the next date of hearing.

Copy of e-challan has been supplied to A2 Gagandeep, A3 Arun Kumar Jain and to Sh. D. P. Shukla, Ld. Counsel for A1.

Put up on 07.10.2020 for scrutiny of documents and for report regarding verification of FDR's.

**AJAY
GULATI**

Digitally signed
by AJAY GULATI
Date: 2020.09.19
16:38:34 +05'30'

(**AJAY GULATI**)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/19.09.2020